

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 211
Appeal No.112/59/ND/2019
COMP.APPL/611/2020, COMP.APPL/610/2020

IN THE MATTER OF:

M/s. IND Finance & Securities Trust ... Applicant/Petitioner
Pvt. Ltd.

Versus

M/s. Eicher Motors Ltd. & Others ... Respondent

Under Section: 59

Order delivered on 12.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENTS:

Mr. Harpreet Singh Gupta, Advocate for the Petitioner

Mr. JD Baruah, Adv, For R-3

Mr. Rajesh Ranjan and Mr. Anoop Dawar for Respondent No. 1 Company
Eicher Mottors Limited

ORDER

COMP.APPL/611/2020 : By filing this Application, the petitioner seeks permission to file the amended Memo of Parties. Heard the Ld. Counsel appearing for the applicant and perused the averments made in the application. Ld. Counsel appearing for the Applicant submitted that the name of the Applicant Company has changed from M/s. IND Finance & Securities Trust Pvt. Ltd. to Brescon Realty Pvt. Ltd. from 5th February 2020. So, the applicant may be permitted to bring this fact and file the amended Memo of Parties. He also submitted that fresh Vakalatnama has also been filed and same may be taken into record.

Considering the submissions made and the averments made in the Application, the prayer of the Applicant is hereby allowed. The Applicant



is directed to file the amended Memo of Parties and the Vakalatnama filed by the applicant is taken on the record.

With this, the present **CA stands disposed of.**

COMP.APPL/610/2020 : List this IA along with the main application 112/59/ND/2019 on 24thFebruary, 2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)